

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Special Bench)

Item No.-517
IB-778/ND/2020

IN THE MATTER OF:

Sahajanand Medical Technologies Pvt Ltd
V/s.
Medeor Hopsital Ltd

....Applicant

....Respondent

SECTION

U/s 9 IBC

Order delivered on 19.07.2021

CORAM:

SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :

ORDER

Heard the submissions made by the counsel for the Operational Creditor. Counsel for the Corporate Debtor has entered his appearance. Three days' time is granted for filing the Vakalatnama and Four weeks' time is granted for filing reply in the matter. Post the matter after one month.

List the matter on 02.09.2021.



(K.K. VOHRA)
MEMBER (T)



(P.S.N PRASAD)
MEMBER (J)